

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No.234 of 2017 (SZ)
in
Application No. 205 of 2017 (SZ)**

Applicant(s)

R. Kandasamy,
Vasavi College Post,
Erode
P

Vs. Respondent(s)

The Government of India,
Rep. by its Secretary, Ministry of
Environment and Forest, New Delhi,
and 8 others

Legal Practitioners for Applicant(s)

M/s.D.Balachandran, R. Subramaniam,
S. Saravanan

Legal practitioners for respondent(s)

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Legal practitioners for respondent(s)

Mr. E. Manoharan for R2 to R4
Mrs. H. Yasmeen Ali for R5 and R6

Note of the Registry	Orders of the Tribunal
Order No. 11	Date: 22 nd December, 2017 <u>M.A.No.234 of 2017:</u> This is an application to amend the original application with regard to the plea on limitation in paragraph 5 of the application. In the interest of justice, the application is allowed. The Miscellaneous Application is disposed accordingly.

Application No. 205 of 2017:

Heard the learned counsel appearing for the applicant.

Issue notice to the respondents.

Mr. E. Manoharan, the learned counsel takes notice for respondent Nos.2 to 4, Mrs. H.Yasmeen Ali, the learned counsel takes notice for respondent Nos.5 and 6 and waive service of notice.

The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 2 to 6 within 2 days.

Let the reply be filed by respondents 2 to 6 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

No notice is issued to respondent Nos.7 and 9.

Notice to respondent Nos.1 and 8 by Registered Post with acknowledgement due and dasthi.

List the matter on 09.02.2018.

.....J.M.
(Justice M.S. Nambiar)